

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 277/MP/2022**

**Coram:**

**Shri Jishnu Barua, Chairperson  
Shri R. Ramesh Babu, Member  
Shri Harish Dudani, Member**

**Date of Order: 15<sup>th</sup> December, 2024**

**In the matter of**

Pettttton under Section 79 (1) read with Section 19 pf the Electricity Act, 2003 read with Regulations 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related Matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondent as per the Banking Agreement Dated 29.3.2022 and seeking revocation of the inter-State trading licence granted to M/S Svaryu Energy Limited (Formerly Refex Energy Limited).

**And**

**In the matter of:**

**Haryana Power Purchase Centre,**  
Through Chief Engineer,  
HPPC, Panchkula Shakti Bhawan,  
Sector -6, Panchkula (Haryana)

**....Petitioner**

**Versus**

**Svaryu Energr Limited (Formerly Refex Energy Limited),**  
Through its Managing Director, 2nd Floor,  
Center Point, Opp. Parel Post Office,  
Jijibhoy Lane, Lalbaug, Mumbai -400012

**.. Respondent**

**Parties present:**

Ms. Sonia Madan, Advocate, HPPC  
Ms. Prerna Priiyuadarshini, Advocate for the Respondent  
Shri Atharva Gaur, Advocate for the Respondent

**ORDER**

The Petitioner, Haryana Power Purchase Centre, has filed the present Petition with the following prayers:

*“(a) Direct the Respondent to pay the penalty as per the bills raised by the Petitioner under Clause 7 of the Banking Agreement for no return of power by the Respondent; and*

*(b) Initiate appropriate proceedings under Section 19 of the Electricity Act, 2003 read with Regulation 20 of the Trading License Regulations for revocation of the interState trading licence granted to the Respondent; and*

*(c) Revoke the inter-State trading license of the Respondent; and/or*

*(d) Pass any other or further order(s) as this Commission may deem fit and proper in facts and circumstances of the present case.”*

2. During the course of the hearing on 9.12.2024, the learned counsel for the Petitioner submitted that the Petitioner is not pressing the instant Petition currently as the Respondent has banked around 89% power and has undertaken to return the remaining power by April 2025. The Commission observed that no purpose would be served to keep the matter pending till April 2025. In response, learned counsel for the Petitioner sought permission to withdraw the instant Petition with the liberty to approach the Commission in the future if required. Learned counsel prayed to adjust the filing fees paid in the present Petition against the Petition to be filed on the subject if required.

3. In view of the submissions of the learned counsel for the Petitioner, the Petitioner is permitted to withdraw the present Petition with the liberty to approach the Commission in the future, if required. The filing fees paid in the present Petition will be adjusted against the Petition to be filed on the subject in the future.

4. Accordingly, Petition No. 277/MP/2022 is disposed of as withdrawn.

**Sd/-**  
**(Harish Dudani)**  
**Member**

**sd/-**  
**(Ramesh Babu)**  
**Member**

**sd/-**  
**(Jishnu Barua)**  
**Chairperson**